

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. NO. 104(ND)17

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
14.11.2017**

**NAME OF THE COMPANY:** Mr. Pankaj Gupta V/s. M/s. AHR City Projects  
Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Ms. Avanti T. Chandele, Advocate		
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	For the Respondent (s)	: Mr. Akhil Sachar, Advocate for R1, 2, 5 to 8 Ms. Gayatri Nandwani, Advocate for R1, 2, 5 to 8		
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**ORDER**

Ld. Counsel for the Respondent prays for an adjournment on the ground that the copy of the Rejoinder has been received by them only last night. In view of the same, renotify this case for final arguments on 20<sup>th</sup> February, 2018.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**